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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 11/2026/EZ

Ankur Sharma

...Applicant

- Versus -

State of West Bengal and Ors.

...Respondent(s)

AFFIDAVIT ON BEHALF OF THE INSTANT RESPONDENT NO. 9, THE DISTRICT  
MAGISTRATE, NORTH 24 PARGANAS

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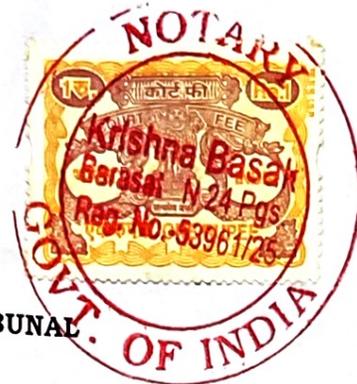
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01 APR 2026

Filed by:  
*Sudip Kumar Dutta*  
Sudip Kumar Dutta  
Advocate for the State  
of W.B.

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- Versus-

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...Respondent(s)

Before The Notary Public  
Govt. Of India Barasat Judge's Ct  
North 24 Parganas

SL NO. 21/26

**AFFIDAVIT ON BEHALF OF THE INSTANT RESPONDENT NO. 9, THE DISTRICT  
MAGISTRATE, NORTH 24 PARGANAS**

I, Smt. Shilpa Gourisaria, D/o Parmanand Gourisaria, aged about 42 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate and Collector, North (24) Parganas having office at Barasat, North (24) Parganas, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the District Magistrate and Collector, North-24 Parganas having office at Barasat, North (24) Parganas, West Bengal, and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit for and on behalf of the District Magistrate & Collector North (24) Parganas, West Bengal, being the respondent number 9 herein, in the instant original application.



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2. That this response in the form of Affidavit is being filed in compliance and obedience to the Solemn Order dated 27.01.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That the instant applicant has raised allegation in the present application, to the effect that respondent no. 10-WBCS Executive Officers' OITIKA Welfare Society is constructing housing complex with built up area of 51985 square meters approximately at premises no. 44-0676, plot no. II-D/37, Action Area IID, Rajarhat, New Town, North 24 Parganas without obtaining prior Environmental Clearance from State Environment Impact Assessment Authority, West Bengal in gross violation of environmental norms and laws causing gross pollution.

4. That the applicant has further claimed that he made complaints before the concerned authorities and the applicant has summarized the relevant facts in this regard in the list of dates which have been reproduced in paragraph 4 of the solemn order dated 27.01.2026, wherefrom it appears that complaints were made before different authorities pertaining to State Environment Impact Assessment Authority, (SEIAA), West Bengal; West Bengal Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India, Central Pollution Control Board, Urban Development and Municipal Affairs Department, Government of West Bengal and Chief Secretary to the Government of West Bengal and as alleged, the present application has been filed since no action was taken on the complaints.

5. That on receipt of the solemn order dated 27.01.2026 the deponent sought a status report from the Block Land and Land Reforms Officer, Rajarhat through the Additional District Magistrate and District Land and Land Reforms Officer, North (24) Parganas. The copy of the letter seeking status report from the end of the Block Land and Land Reforms Officer, Rajarhat is annexed herewith and marked as 'A'.

6. That on receipt of the said letter, the Block Land and Land Reforms Officer, Rajarhat sent his field level survey knowing officials to the subject site however, the plot schedule involved therein could not be ascertained due to the following reasons.

7. That the subject site, as has been mentioned in the solemn order dated 27.01.2026, comprises premises no. 44-0676, plot no. II-D/37, Action Area IID, Rajarhat, New Town, North 24 Parganas, which due to its locational jurisdiction, are developed and maintained under the authorities of the West Bengal Housing



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Infrastructure Development Corporation Ltd (WBHIDCO) [a Government of West Bengal undertaking incorporated as a Limited Company under the Companies Act, 1956. It operates as a statutory body or government company tasked with planning and executing infrastructure and housing development projects] and The New Town Kolkata Development Authority (NKDA) [ (NKDA) is a statutory authority established by the West Bengal government under the New Town Kolkata Development Authority Act, 2007. It operates as an urban local body responsible for providing civic services and amenities in the planned township of New Town, Kolkata] and as such permissions for erection of structures and project is under the said authority within such locational jurisdiction.

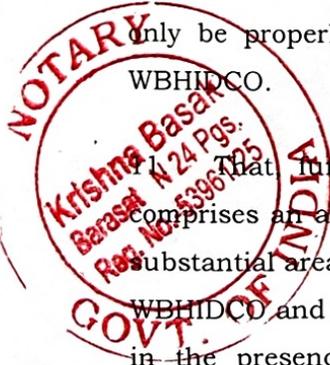
8. That in the vicinity of the subject area there are some parts where land records are maintained by the L.R. Administration and there are also substantial parts of the locality where land records are not maintained by the L.R. Administration, wherein only the municipal premises and plot no. exists.

9. That, under such circumstances Block Land and Land Reforms Officer, Rajarhat, thought it expedient to seek information from the WBHIDCO authority, as being the appropriate authority for the locational jurisdiction, report of which is yet to be received. The copy of the letter of the Block Land and Land Reforms Officer, Rajarhat, seeking information regarding the subject field, is annexed herewith and marked as 'B'.

10. That it is humbly submitted before the Hon'ble Bench that the field status can only be properly appreciated only after the report is received from the end of WBHIDCO.

That furthermore, as claimed by the instant applicant, the subject site comprises an area of 51985 square meters, which tantamount to approximately a substantial area of 12.845 Acres and that to under the locational jurisdiction of the WBHIDCO and NKDA and as such it is humbly submitted that a combined enquiry in the presence of the representatives of WBHIDCO, NKDA, Environmental authorities and District Administration is essentially required for proper appreciation of the field status.

12. That the deponent shall ever be duty bound to obey such order (s) as may deem fit and be passed by the Hon'ble Tribunal in this regard.



1 APR 2020

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13. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 11, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

*S. R. Datta*  
Advocate  
State of West Bengal

*Shilpa Gourisania*

Deponent

District Magistrate & Collector  
North 24-Parganas



Solemnly Affirmed In this... *1st* .....  
Day Of... *Apr*... *2026* .....  
Identified By... *S. R. Datta*... Advocate

01 APR 2026

*Krishna Basak*

Krishna Basak  
Notary  
Reg No: 53961/25  
Govt. Of India

~~X~~

**Verification**

I, Smt. Shilpa Gourisaria, D/o Parmanand Gourisaria, District Magistrate and District Collector, North (24) Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 01<sup>st</sup> day of April, 2026.

*Shilpa Gourisaria*  
Deponent

District Magistrate & Collector  
North 24-Parganas

Identified by me

*Subir K. Das*  
Advocate



01 APR 2026

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Annexure - A.

**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE**  
**AND DISTRICT LAND & LAND REFORMS OFFICER**

NORTH 24 PARGANAS

Administrative Building, 3<sup>rd</sup> Floor, Barasat, North 24 Parganas, PIN 700124

Phone No.: 033 2584-6300 e-mailID: dllro.n24pgs@gmail.com

Memo No.: Law(F-NGT/01/2026)/ 1078 /L&LR(N)/2026 Dated: 10/03/2026

To  
 The BL&LRO,  
 Rajarhat  
 North 24 Parganas

Sub: Status report of premises no. 44-0676, plot no. II-D/37, Action Area IID,  
 Rajarhat, New Town, Kol.- 136

Ref: Original Application No. 11/2026/EZ in the matter of Ankur Sharma -vs.- the  
 State of WB & Ors.

Apropos above, he is directed to provide a physical status report appertaining to the  
 subject land in question with present mode of utilisation and recorded position with a sketch map  
 indicating the plot(s) of land involved in the matter.

Report should be reached to this end as early as possible.

Encl.: - As stated.

**Additional District Magistrate and**  
**District Land & Land Reforms Officer**  
 North 24 Parganas, Barasat

Memo No.: Law(F-NGT/02/2026)/ 1078/1 /L&LR(N)/2026 Dated: 10/03/2026

Copy forwarded to the CA to the District Magistrate, North 24 Parganas for kind appraisal of District  
 Magistrate.

**Additional District Magistrate and**  
**District Land & Land Reforms Officer**  
 North 24 Parganas, Barasat



Annexure - B.

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER  
RAJARHAT, NORTH 24 PARGANAS  
Email: [blrrorajarhat1507@gmail.com](mailto:blrrorajarhat1507@gmail.com)

Memo. No. 240 /B.L.&amp;L.R.O./RHT/2026

Date- 25.03.2026

To  
The JMD(Admin)  
HIDCO

Sub: Status report of premises no. 44-0676, plot no.II-D/37, Action area IID, Rajarhat, New Town,  
Kol-136

Ref: (1) Memo No. Law(F-NGT/01/2026)/1078/L&LR(N)/2026, dated:10/03/2026 of  
ADM&DL&LRO, North 24 Parganas

(2) Original Application No.11/2026/EZ in the matter of Ankur Sharma-vs-the State of WB &Ors.

Sir,

In Connection with above mentioned subject you are hereby requested to provide information regarding the following points-

1. RS/LR Plot no. involved(if any) with the subject land.
2. Present mode of utilisation of the subject land.

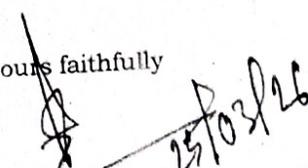
Memo. No. 240/10/B.L.&amp;L.R.O./RHT/2026

Date- 25.03.2026

Copy forwarded to:-

- (1) ADM&DL&LRO, North 24 Parganas for kind information.

Yours faithfully

  
Assistant Director  
&

Block Land & Land Reforms Officer  
Rajarhat, North 24 Parganas

Assistant Director  
Block Land & Land Reforms Officer  
Rajarhat, North 24 Parganas

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INSTANT RESPONDENT NO. 9, THE  
DISTRICT MAGISTRATE, NORTH 24  
PARGANAS**



**01 APR 2026**

Filed by:

Sudip Kumar Dutta Advocate for the  
State of W.B.